

25-8-95

C.A. No. 841/88

Honble Mr. Justice B.C. Saxena V.C.
Honble Mr. S. Das Gupta A.M.

None appeared on behalf of the Applicant. Sri Ashok Mohale, Counsel for the Respondents is present. In view of the order dated 11-7-95, passed by the Division Bench, we proceeded to hear the matter since it is a 1988 case. Sri Ashok Mohale, Counsel for the Respondents has invited our attention to a decision dated 8-12-94 in C.A. No. 820/88 - Kirti Kumar Yadav vs Union of India & others. A copy of the said judgment has been shown to us. In the said C.A., Kirti Kumar Yadav was being represented by the same Counsel Sri Vivendra Kumar. After ^{being} having taken ^{through the} ~~same~~ record, we find that this C.A. is fully covered by the decision rendered in C.A. No. 820/88. This C.A. No. 841/88, is accordingly dismissed.

There will be no order as to costs.

ds

BC
A.M.

Bel
V.C.